

**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

BEFORE

HON'BLE SHRI JUSTICE SANJAY DWIVEDI

ON THE 28th OF JUNE, 2024

MISC. CRIMINAL CASE No. 24150 of 2024

(CHHATRAPAL SINGH AND OTHERS

Vs

THE STATE OF MADHYA PRADESH)

Appearance:

(BY SHRI B.J. CHOURASIYA - ADVOCATE FOR THE APPLICANTS)

*(BY SHRI MANAS MANI VERMA - GOVERNMENT ADVOCATE FOR THE
RESPONDENT/STATE)*

ORDER

This is first application under Section 439 of the Code of Criminal Procedure filed on behalf of the applicants for grant of bail relating to FIR No.91/2024 dated (not mentioned) registered at Police Station Gulganj, District Chhatarpur for the offence punishable under Section 34(2) of the M.P. Excise Act. The applicants are in jail since 23.05.2024.

2. Learned counsel for the applicants submits that as per the case of the prosecution, 63 bulk liter country made illicit liquor was seized from the illegal possession of the applicants jointly. He submits that the offence is triable by Judicial Magistrate First Class. The applicants are in jail since 23.05.2024. Upon these submission, counsel prays that the applicants may be released on bail.

3. Learned counsel for the respondent/State has opposed the application.

4. Considering the submission made by the learned counsel for the parties, without commenting anything on merit of the case, I am inclined to consider and allow this application. Accordingly, it is **allowed**.

5. It is directed that the applicants be released on bail upon their furnishing a personal bond in the sum of **Rs.50,000/- (Rupees Fifty**

Thousand) each with one solvent surety of the like amount each to the satisfaction of the trial Court concerned for their appearance on the dates given by it.

6. It is further directed that the applicants shall abide by the conditions enumerated in Section 437(3) of the Code of Criminal Procedure.

Certified copy as per rules.

RAGHVENDRA

**(SANJAY DWIVEDI)
JUDGE**

